CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

0.A.NO.1521/2001 Friday, this the 8th day of June, 2001

Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J) Hon'ble Mr. S.A.T. Rizvi, Member (Admn)

- 1. CPWD Architect Assistant/Assistant (AD)
 Association through its Authorised Signatory
 Sh. Kushla Nand, General Secretary
 Room No.408A, 'A' Wing,
 Nirman Bhawan, New Delhi.
- 2. Sh. V.K.Tiwari,
 Architect, SA-II Unit,
 East Block-I, Level-II,
 R.K.Puram, New Delhi.
- Sh. P.S.Negi,
 Architect, CPWD, Nirman Bhawan, New Delhi.
- 4. Sh. H.K.Dua
 Architect Assistant,
 CPWD, Room No.408 'A' Wing,
 Nirman Bhawan, New Delhi.
 (By Advocate: Ms. Rekha Aggarwal)
- Versus

 1. Union of India through
 Secretary,
 Ministry of Urban Affairs & Employment,
 Nirman Bhawan, New Delhi.
- Director General (Works) CPWD, Nirman Bhawan, 'A' Wing, New Delhi. ...Respondents

ORDER (ORAL)

By Hon'ble Mrs. Lakshmi Swaminathan, VC (J):-

We have heard Ms. Rekha Aggarwal, learned counsel in some detail. When it was pointed out to her that the reliefs prayed in Paragraph 8 of the OA is not in accordance with Rule 10 of the C.A.T. (Procedure) Rules, 1987 as it suffers from multiplicity of the reliefs, she seeks permission to withdraw the OA.

In the above circumstances, OA is dismissed as withdrawn.

(Mr. S.A.T. Rizvi) Member (A)

(Mrs.Lakshmi Swaminathan) Vice Chairman (J)

Latel: Swith

/sunny/

1